

Cont.Cas(C). No. 18 of 2011

22-7-2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Mr. SC Shyam, Sr. Advocate, present for the respondents.

Learned counsel for the respondents states that the order dated 20th October, 2010 passed in WP(C) No. (SH) 321 of 2007 has been complied with, and the writ petitioner has been reinstated in service, and fresh departmental inquiry has been initiated.

In view of the above development and further considering the disposal of WA. No. 55 of 2010, this Court is of the view that since the order said to have been disobeyed by the respondents has been complied with. No further action is needed in this matter.

Therefore, the contempt notices are discharged. Contempt petition No. 18 of 2011 stands disposed of.

**(Prafulla C.Pant)
CHIEF JUSTICE**

S.Rynjah

THE HIGH COURT OF MEGHALAYA

CRP No. 4 of 2011

Ka Amula Sun, Mawkohtep.

....Petitioner

-Versus-

1. **Ka Sophina Sun**, Mawkohtep.
2. **U Tan Sun**, Mawkohtep.
3. **U Patrick**, Mawkohtep.
4. **Ka Tran Sun**, Mawkohtep.
5. **Ka Rafina Sun**, Mawkohtep.

....Respondents

Mr. MZ Ahmed, Sr. Advocate, Mrs. B.Dutta, Advocate, Mr. N.Syngkon, Advocate, present for the petitioner.

Mr S. Wahlang, Advocate, Mr. SP Das, Advocate, Mr. BM Chyne, Advocate, Mr. BM Roy Dolloi, Advocate, present for the respondents.

Date of Order 22nd July, 2014.

ORDER

HON'BLE PRAFULLA. C.PANT, CHIEF JUSTICE

1. Learned counsel for the parties state that the parties in litigation have amicably settled the dispute, and entered into a compromise. Deed of compromise dated 21-7-2014 has been filed before this Court, signed by the parties, identified by their counsel which is verified today, 22-7-2014 before this Court.

2. In view of the settlement of dispute between the parties, this Civil Revision Petition No. 4 of 2011 is disposed of in terms of compromise dated 21-7-2014. The decree passed by the Court of Judge District Council Court, Shillong, in Civil Appeal No. 3 of 2000, shall stand modified accordingly. The compromise deed shall form part of the decree, which shall be executable by the trial court i.e. Presiding Officer, Subordinate District Council Court, Shillong.

(Prafulla C.Pant)
CHIEF JUSTICE

S.Rynjah

MC(CRP) No. 17 of 2014

In CRP. No. 4 of 2011

22-7-2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in CRP No. 4 of 2011, and after hearing the parties, this application for waiving the amount of ₹ 5000/- as costs, is allowed and the order dated 27-5-2014 stands recalled to that extent.

MC (CRP) No. 17 of 2014 stands disposed of.

CHIEF JUSTICE

S.Rynjah